

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 91/(MAH)/2015  
I/A No. 54/2016


CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016

NAME OF THE PARTIES: Aneesha Dutta & Anr.  
V/s.  
M/s. Northbridge Consulting Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 397/398 & 59 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ms. Chaitrika Patki i/b Vidhii Partners	Adv. for Petitioners Nos. 1&2	

**Order**

**I.A. 54 of 2016**

**IN**

**C.P. No. 91/397-398/CLB/MAH/2015**

1. Although a notice of mentioning has been served on the Petitioner, however, no one appeared from the side of the Applicant/Respondent in all three applications.
2. It is very strange that after making motion through requisite applications and after serving a notice of mention no one is present from the side of Applicant.
3. Under circumstances matter is adjourned Sine Die.

**Sd/-**

Dated: 22.09.2016

Shri M.K. Shrawat  
Member (Judicial)